

को जारी किया गया था। आकाशवाणी और दूरदर्शन केन्द्रों के माध्यम से भी इसको व्यापक रूप से और बार बार प्रचारित किया गया था। राज्य सरकारों के मुख्य सचिवों से निवेदन किया गया था कि वे विभिन्न विचारार्थ विषयों पर सूचना भेज दें। मंत्रालय ने प्रेस और फिल्म संस्थाओं के पदाधिकारियों को भी पत्र लिखे जिनमें उनसे यह अनुरोध किया गया था कि वे अपने घटकों को इस जांच के संबंध में सूचना दे दें तथा उनसे कहें कि वे अपनी शिकायतें, यदि कोई हों, इस मंत्रालय को भेज दें।

3 दाम समिति जन संपर्क के माध्यमों के दुरुपयोग के बारे में प्राप्त शिकायतों और इस मंत्रालय और इसके माध्यम एजेंटों के रिपोर्टों की जांच कर रही है। उम्मीद है कि जांच समिति अपना कार्य 30 जून, 1977 तक पूरा कर लेगी।

**Completion of berths in Tuticorin Harbour Project**

439. SHRI K. T. KOSALRAM: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) the original schedule of dates for the completion of another two berths in the Tuticorin Harbour Project;

(b) whether the Scheme is progressing according to the schedule; and

(c) if not, the reasons therefor and the probable date by which the remaining two berths are expected to be completed?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) According to the original schedule, all four berths were to be completed by February, 1973. Two berths were commissioned in December, 1975 and the

remaining two berths by December, 1976.

(b) and (c). Do not arise.

**Ban on screening of films after Emergency**

440. SHRIMATI RENUKA DEVI BARAKATAKI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government banned the screening of some films after the proclamation of emergency;

(b) if so, what are the films so banned; and

(c) whether the present Government propose to lift the ban on the screening of these films?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) Yes, Sir.

(b) During the period of emergency the public exhibition of the following films was suspended:—

1. AAINA (HINDI)
2. TATAMMA KALA (TELUGU)
3. AANDHI (HINDI)
4. SALAKHEN (HINDI)
5. DUS NUMBRI (HINDI)
6. KAAM SHASTRA (HINDI)
7. GUPT SHASTRA (HINDI)
8. STREE PURUSH (REVISED) (HINDI)
9. GUPT GYAN (HINDI)
10. VAZHKAI RAGASYAM (TAMIL)
11. MARMAKKALAI (TAMIL)
12. GUPT GYANAMU (TELUGU)
13. DHAMPATHY RAGASYAM (MALAYALAM)

Out of the above 13 films, the following films were later uncertified:—

1. KAAM SHASTRA (HINDI)
2. GUPT SHASTRA (HINDI)

3. STREE PURUSH (REVISED)  
(HINDI)
4. GUPT GYAN (HINDI)
5. VAZHKAI RAGASYAM  
(TAMIL)
6. MARMAKKALAI (TAMIL)
7. GUPT GYANAMU (TELUGU)
8. DHAMPATHY RAGASYAM  
(MALAYALAM)

The film "AT FIVE PAST FIVE" was also uncertified during the period of emergency.

(c) Some representations for lifting the ban have been received in respect of some of the films mentioned above. The legal aspect of the case is being examined.

#### Annual progress report on the report of Backward Classes Commission

441. SHRI B. C. KAMBLE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the salient features of the annual progress report on the report of the Backward Classes Commission, provided under the Constitution of India;

(b) whether Government have categorised those people who are 'socially and educationally backward' as per provisions of the Constitution of India and if so, what those categories of people are; and

(c) the steps Government have been taking annually to remove the difficulties under which people mentioned above labour in each State?

THE MINISTER OF HOME AFFAIRS: (CHAUDHURI CHARAN SINGH): (a) The Backward Classes Commission was appointed by the Government of India in January 1953 under the provision of Article 340(1) of the Constitution. The Commission submitted its report in March, 1955. In pursuance of the provision contained in Article 340(3), the report of Backward Classes Commission together with

Memorandum explaining the action taken thereon was placed before each House of Parliament on 3rd September 1956. There is no provision in the Constitution for any annual progress report.

(b) and (c). In August, 1961 the Government of India decided that they would not draw up any all-India list of Backward Classes other than the existing Lists of Scheduled Castes and Scheduled Tribes while leaving the matter to the discretion of the respective State Governments to choose their own criteria for defining backwardness, they were advised that in the view of the Government of India, it would be better to apply economic tests than to go by caste.

#### Bepur Port

442. SHRI TULSIDAS DASAPPA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government propose to improve and expand the Bepur Port; and

(b) if so, the specific proposals in this regard?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b). The executive responsibility for development of ports other than major ports vests essentially with the State Governments. Central Government, however, has been giving them loans for the development of selected Minor Ports under the Centrally Sponsored Scheme. The Port selected from Kerala under this scheme is Bepure. The scheme for development of Bepure was sanctioned at an estimated cost of Rs. 111.96 lakhs and includes dredging of outer and inner channel, formation of reclamation bund, acquisition of harbour crafts, provisions of navigational aids, etc. Central Government have no proposal for financing any improvement or expansion beyond what is contemplated in this sanctioned scheme.